

Pay scale of UDCs

3934. SHRI K.H. MUNIYAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether the Board of Arbitration has not heard the matter of revision of pay scale of UDCs after June 14, 1995;

(b) if so, the reasons therefor;

(c) whether the staff side has demanded any particular pay scale; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d) The demand of staff side for revising the pay scale of UDCs of the Central Secretariat Clerical Service from Rs. 1200-2040 to 1400-2600, raised in the Departmental Council of the Department of Personnel and Training, was referred to the Board of Arbitration in May, 1992, consequent upon a disagreement recorded in the matter. The Board has heard the case on various dates. The same was scheduled to come up for further hearing on 24.7.1996. However, the hearing was adjourned indefinitely at the instance of the Member, Staff Side. Fresh date of hearing is yet to be fixed and communicated by the Board. Further action in the matter can be taken by the Government only on receipt of the Award of the Board.

Pending Application under CAPART

3935. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether a large number of applications from Kerala for grant of financial assistance under CAPART are

pending before the Government for clearance; and

(b) if so, the details thereof and the reasons for the delay in clearing these applications ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) No, Sir. CAPART is a society registered under the Societies Act. As per the prescribed procedure, applications for financial assistance under the schemes of CAPART are not approved at Government level.

(b) Does not arise.

Programme for weaker Sections in Assam

3936. DR. PRABIN CHANDRA SARMA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of programmes implemented for weaker sections in the country, particularly in Assam during the Eighth Five Year Plan;

(b) the amount spent under these schemes during the above Plan period in Assam;

(c) whether this amount was adequate; and

(d) if not, whether the Government propose to allocate more funds during the Ninth Five Year Plan for this purpose ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) The various programmes which are implemented by the Centre during the Eight five year plan for the benefit of weaker sections and people living below the poverty line in the rural areas in the country including Assam, are IRDP, TRYSEM, Supply of Improved Tool Kits, JRY, EAS, IAY, MWS and NSAP. The details of amount spent under these schemes during eight five year plan in Assam are as under.

ASSAM

Scheme	Amount spent				
	1992-93	1993-94	1994-95	1995-96	1996-97 (Upto Jan., 1997)
1	2	3	4	5	6
IRDP	1584.46	2532.34	3105.55	3519.89	1078.06
TRYSEM	123.76	143.22	214.05	237.83	80.64
Tool Kits	75.00	81.98	19.32	78.11	55.08
JRY	4034.49	7911.51	10386.94	9583.33	2694.37

1	2	3	4	5	6
EAS	Not started	963.09 (started on Oct. 1993)	4115.31	9822.98	2780.34
IAY	172.24	130.76	573.08	934.47	567.75
MWS	370.29	1898.75	1426.60	666.70	221.77 (upto Dec. 1996)
NSAP	_____	Not started	_____	201.10 (Provisional)	189.64

The allocation of funds to various States is made in accordance with the guidelines issued for the purpose. The size of the Ninth Five Year Plan is not yet decided. However, the total outlay for 1997-98 are proposed to be more than the corresponding figures for the current financial year.

Bank Loan Under IRDP

3937. SHRI SUSHIL CHANDRA : Will the Minister of RURAL AREAS AND EMPLOYEMENT be pleased to state :

(a) whether proposals for bank loans under the IRDP are still being handled by the Block Development Officers and are not being placed before the Block-level Panchayati Raj institutions for consideration and approval;

(b) if so, whether any instructions in this regard have been issued by the Government; and

(c) if so, the details thereof ?

THE MINISTER OF RURAL AREAS AND EMPLOYEMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) to (c) The list of families living below poverty line (BPL) is approved by the Gram Sabhas in a general meeting in the presence of Block and Bank Officials. The list is then sent to the Panchayat Samiti, Block and the District Rural Development Agency (DRDA). As far as proposals for bank loans under IRDP are concerned, as per existing guidelines, the application forms of the beneficiaries for loans are prepared in a camp attended by the beneficiaries, the Block functionaries, the other concerned departments including the revenues Department and the bankers. These are then forwarded with suitable project proposals by the Block Development Officer to the DRDA who in turn transmit the same to the banks. A register of all such cases is kept in the Block officer/DRDA.

Kendriya Bhandar Elections

3938. SHRI RAMSAGAR :
SHRI JAI PRAKASH (HARDOI) :

Will the PRIME MINISTER be pleased to state :

(a) whether the Registrar, Cooperative Society, Delhi has advised the Kendriya Bhandar not to hold elections to the Delegates and the Board of Directors;

(b) if so, the details thereof;

(c) whether the Board of Directors is represented by five retired Directors;

(d) if so, the reasons for participation of retired Directors;

(e) whether the Government propose to take to review all the decisions taken by the Board of Directors in which the retired Directors participated; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) Yes, Sir. The elections of the delegates in the Kendriya Bhandar were last held in August/September, 1983 and of the Board of Directors in December, 1985. The revised bye-laws of the Kendriya Bhandar which took effect from 10.4.1987 were challenged by some elected Directors/Delegates in the Delhi High Court in 1987. The writ Petition is pending for final disposal before the Delhi High Court. Elections of the Directors/Delegates are to be conducted under the supervision of the Registrar of Cooperative Societies, who has advised that status-quo may be maintained and that elections be held after final judgement of the High Court is available. Applications have been filled in the High Court for early hearing of the case.

(c) and (d) The Board of Directors consists of Chairman, eight Directors nominated by the Government and eight elected Directors. With the retirement of six elected Directors from service and with the disqualification of another elected Director on the ground of his having interest in the business of the Society, the elected side on the Board of Directors has been reduced from eight to one. The Board at present comprises Chairman, eight